

AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) and (b). Although possibilities of some such transactions cannot be ruled out, there is no specific information regarding this with the Government.

(c) There is a ban on resale of motorised two wheelers including scooters within two years of the first purchase under the Two-Wheeler Vehicles (Restriction on Resale) Order, 1981. The State transport authorities do not register transfer of these vehicles within the stipulated period of two years unless permission has been given by the Controller for such transfer. Simultaneously Government has taken several steps to improve availability of good quality two-wheelers to meet projected demand.

Hired premises of Bharat Leather Corporation at Madras

1051. SHRI SODE RAMAIAH : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether Bharat Leather Corporation hired premises for its emporium at Madras in November, 1981 at a rent of Rs. 20,000 per month besides a security deposit of Rs. 1.5 lakhs;

(b) whether it was physically taken over only sometime in January, 1983; and

(c) if so, the reasons thereof and action taken against those responsible for putting BLC to a loss of Rs. 2.80 lakhs by way of rent for the unoccupied period ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) and (b). No, Sir. The Bharat Leather Corporation hired the premises in question in December, 1981 at a rent of Rs. 14,600/- per month with a security deposit of Rs. 87,600/- and the premises were physically taken over in January, 1982.

(c) Does not arise.

Registration of delicensed industries

1052. SHRI MURLIDHAR MANE : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether Government have invited applications for registration of delicensed industries;

(b) if so, the reasons and the number of such industries;

(c) the reasons why these industries were delicensed; and

(d) whether registration of delicensed units is being done in accordance with the prescribed rules ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) to (c). As a result of review of licensing policy/procedures, 25 broad groups of industries and 82 bulk drugs and formulations were delicensed in March and June, 1985. The criteria for selection of these industries included need for creation of further capacity in these industries, export possibilities, industries requiring high technology input, industries of national importance and mass-consumption industries.

The delicensed industrial undertakings are required to apply to the Secretariat for Industrial Approvals in Department of Industrial Development for registration.

(d) The procedure and guidelines for this registration have been laid down in the Department of Industrial Development Press Note dated 25.4.95.

Tyre Industry facing Problem of overcapacity

1053. SHRI SRIBALLAV PANIGRAHI : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether the tyre industry is facing problem of under-utilization of capacity and the consequent idling of installed capacity; and

(b) if so, the details regarding tyre industry's demand for diversification of tyre units for production of steel conveyor belting and policy of Government in regard thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COM-